

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
14-02-2024 AT 10:30 AM**

IA(IBC) 334 & 370/2024 in CP(IB) No. 375/9/HDB/2022
u/s. 9 of IBC, 2016

IN THE MATTER OF:

M/s. Wiley India Pvt Ltd

...Operational Creditor

VS

M/s. Miles Education Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP(IB) No. 375/9/HDB/2022

Learned Counsel Mr. Vimal Varma Vasireddy, for Operational Creditor and Learned Senior counsel Mr. Krishna Grandhi along with Ms Tanya Kanwar for Corporate Debtor present. Matter adjourned to 27.02.2024.

IA(IBC) 334 & 370/2024

Learned Counsel Mr. Vimal Varma Vasireddy, for applicant and Learned Senior counsel Mr. Krishna Grandhi along with Ms Tanya Kanwar for respondent present. Counter not filed. At request we grant three days' time to file counter as a last chance and copy be served to the other side. Let both sides should get ready for hearing in these IAs on the next hearing date along with the main company petition.

At this stage learned senior counsel for Corporate Debtor submits that they have filed an IA with e- filing No 3607130003772024, Dairy No 0953, dated 30.01.2024 in which the objections raised are cured today hence notice may be ordered to the Corporate Debtor in the said IA. Since it is stated that defects are cured, let the registry examine the same and number it today if the defects are cured and list it on the next hearing date along with other IAs. Meanwhile counter if any as a last chance, matter adjourned to 27.02.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)